

[Shri K. R. Ganesh]

and English versions) published in Notification No. G.S.R. 215 in Mysore Gazette dated the 22nd July, 1971.

- (vi) S.O. 1031 (Hindi and English versions) published in Mysore Gazette dated the 17th June, 1971.
- (vii) S.O. 1479 (Hindi and English versions) published in Mysore Gazette dated the 26th August, 1971. [*Placed in Library. See No. LT—1131/71.*]

AIR CORPORATIONS (AMENDMENT) RULES, 1971.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : I beg to lay on the Table a copy of the Air Corporations (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No.S.O. 2659 in Gazette of India dated the 14th July, 1971 under sub-section (3) of section 44 of the Air Corporations Act, 1953. [*Placed in Library. See No. LT—1132/71.*]

KEROSENE (FIXATION OF CEILING PRICES) THIRD AMENDMENT ORDER, 1971.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1157 in Gazette of India dated the 10th August, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT—1133/71.*]

NOTIFICATIONS UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES. ACT, 1969.

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section

67 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

- (i) The Monopolies and Restrictive Trade Practices (Classification of goods) Rules, 1971 (Hindi version) published in Notification No. G.S.R. 1033 in Gazette of India dated the 4th November, 1971.
- (ii) The Monopolies and Restrictive Trade Practices (Fourth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1680 in Gazette of India dated the 6th November, 1971. [*Placed in Library. See No. LT—1134/71*]

REVIEW OF HINDUSTAN INSECTICIDES LTD., 1969-70

SHRI P. C. SETHI : On behalf of Shri Dalbir Singh, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1135/71.*]
- (2) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1969-70.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1136/71.*]